



The Indian Stamp (Punjab Amendment) Act, 2013

Act 56 of 2013

Keyword(s):

Central Act

Amendments appended: 7 of 2016, 10 of 2016, 25 of 2016, 20 of 2017, 10 of 2019, 2 of 2024

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 23rd December, 2013

No. 68-Leg./2013.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20th Day of December, 2013, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2013
(Punjab Act No. 56 of 2013)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-fourth Year of the Republic of India as follows: -

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2013.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, in entry 48, for items (f) and (ff), the following item shall be substituted, namely :-

Amendment of Schedule 1-A of Central Act 2 of 1899.

"(f) When given to a person other than family member, authorizing the attorney to sell any immovable property ; and	2% of the amount of the consideration, or of Collector rate in respect of the property mentioned in the instrument, whichever is higher.
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Note : 'Family member' includes spouse, child, parent, sibling, grandparent and grandchild."

3. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2013 (Punjab Ordinance No. 5 of 2013), is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

H.P.S. MAHAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB
NOTIFICATION

The 28th April, 2016

No. 10-Leg./2016.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 25th day of April, 2016, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2016.

(Punjab Act No. 7 of 2016)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force at once.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, under the column, captioned as "Description of Instrument", in entry 62, at the end of item (e), for the sign ".", the sign and word "; and" shall be substituted and thereafter, the following item shall be added, namely:- Amendment in Schedule 1-A of Central Act 2 of 1899.

"(f) by way of assignment of debt or securitization of loans.	0.1% of the amount, subject to a maximum of one lakh rupees. "
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VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

- (ii) any general or special order issued, or to be issued, under clause (c) of sub-section (1) shall continue to be valid, and shall always be deemed to have been valid; and
- (iii) any transfers of land made under the provisions of clause (c) of sub-section (1), having been declared invalid by any court, shall continue to be valid irrespective of the court order." .

VIVEK PURI,

Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS,
PUNJAB
NOTIFICATION

The 28th April, 2016

No. 13-Leg./2016.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 25th day of April, 2016, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB SECOND AMENDMENT)
ACT, 2016.

(Punjab Act No. 10 of 2016)

AN
ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Second Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in section 9, in sub-section (1), in clause (a), in the proviso, after the word, figure, sign and letter "Schedule 1-A," the words, figures, signs and letters "Schedule 1-B and Schedule 1-C," shall be inserted. Amendment of section 9 of Central Act 2 of 1899.

3. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2015 (Punjab Ordinance No. 5 of 2015), is hereby repealed. Repeal and Saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 14th October, 2016

No. 32-Leg./2016.-The following Act of the Legislature of the State of Punjab Received the assent of the Governor of Punjab on the 10th day of October, 2016, is hereby published for general information:-

**THE INDIAN STAMP (PUNJAB THIRD AMENDMENT)
ACT, 2016.**

(Punjab Act No. 25 of 2016)

AN
ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Third Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, in entry 48, for item "f", the following item shall be substituted, namely:- Amendment in Schedule 1-A of Central Act 2 of 1899.

“(f) when given for consideration The same duty as is leviable and authorizing the attorney on conveyances (entry No. 23) to sell any immovable property; and by this Schedule for the amount of consideration.”.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 19th December, 2017

No.30-Leg./2017.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 7th day of December, 2017, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2017.

(Punjab Act No. 20 of 2017)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2017. Short title commencement and cessation.
- (2) It shall be deemed to have come into force with effect from the 28th day of August, 2017.
- (3) It shall cease to operate with effect from the 1st day of April, 2019 and from the said date, the amendments carried out by way of Punjab Act No. 11 of 2005 shall again come into force.
2. In the Indian Stamp Act, 1899 (hereinafter referred to as the principal Act), in its application to the State of Punjab, in section 2, in clause (10), the words, figure and letter "Schedule 1-B or by" shall be omitted. Amendment of section 2 of Central Act 2 of 1899.
3. In the principal Act, section 3-C shall be omitted. Omission of section 3-C of Central Act 2 of 1899.
4. In the principal Act, in section 9, in sub-section (1), in clause (a), in the proviso, the word, figure, sign and letter ", Schedule 1-B" shall be omitted up to the 31st day of March, 2019 and thereafter, the word, figure, sign and letter so omitted, shall again come into force with effect from the 1st day of April, 2019. Amendment of section 9 of Central Act 2 of 1899.

5. In the principal Act, Schedule 1-B shall be omitted. Omission of Schedule 1-B of Central Act 2 of 1899.
6. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2017 (Punjab Ordinance No. 5 of 2017), is hereby repealed. Repeal and saving.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

VIVEK PURI,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.

PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION

The 30th May, 2019

No.12-Leg./2019.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 8th day of March, 2019, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENMDENT) ACT, 2019

(Punjab Act No. 10 of 2019)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2019. Short title and commencement.
 - (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A, under the column, captioned as "Proper Stamp-duty",- Amendment in Schedule 1-A of Central Act 2 of 1899.
 - (1) in entry 2, against item (b), for the words "Fifty rupees", the words "One hundred rupees" shall be substituted;
 - (2) against entry 3, for the words "Five hundred rupees", the words "One thousand rupees" shall be substituted;
 - (3) against entry 4, for the words "Twenty five rupees", the words "Fifty rupees" shall be substituted;
 - (4) in entry 5,-
 - (i) against item (a), for the words "Five hundred rupees", the words "One thousand rupees" shall be substituted;
 - (ii) against item (b), for the words "Fifty rupees", the words "One hundred rupees" shall be substituted;

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- (iii) against item (c), for the words "Two thousand rupees", the words "Four thousand rupees" shall be substituted; and
 - (iv) against item (d), for the words "Fifty rupees", the words "One hundred rupees" shall be substituted;
- (5) in entry 10,-
- (i) against item (a), for the words "Five thousand rupees", the words "Ten thousand rupees" shall be substituted; and
 - (ii) against item (b), for the words "Ten thousand rupees", the words "Twenty thousand rupees" shall be substituted;
- (6) in entry 15, for the words "Twenty rupees", "Forty rupees" and "Twenty rupees", the words "Forty rupees", "Eighty rupees" and "Forty rupees" shall, respectively, be substituted;
- (7) against entry 17, for the words "Three hundred rupees", the words "Six hundred rupees" shall be substituted;
- (8) in entry 26, against item (b), for the words "Forty rupees", the words "Eighty rupees" shall be substituted;
- (9) against entry 36, for the words "Fifteen rupees", the words "Thirty rupees" shall be substituted;
- (10) in entry 39,-
- (i) against item (a), for the words "Five thousand rupees", the words "Ten thousand rupees" shall be substituted; and
 - (ii) against item (b), for the words "Ten thousand rupees", the words "Twenty thousand rupees" shall be substituted;
- (11) against entry 42, for the words "Forty five rupees", the words "Ninety rupees" shall be substituted;
- (12) in entry 46,-
- (i) under the heading, captioned as "A-Instrument of-", against item (b), for the words "One thousand rupees", the words "Two thousand rupees" shall be substituted; and
 - (ii) under the heading, captioned as "B-Dissolution of-", for the words "Fifty rupees", the words "One Hundred rupees" shall be substituted;
- (13) in entry 48,-
- (i) against item (a), for the words "Five hundred rupees", the words " One thousand rupees" shall be substituted;

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- (ii) against item (b), for the words "Five hundred rupees", the words " One thousand rupees" shall be substituted;
- (iii) against item (c), for the words "One thousand rupees", the words " Two thousand rupees" shall be substituted;
- (iv) against item (d), for the words "One thousand rupees", the words " Two thousand rupees" shall be substituted;
- (v) against item (e), for the words "Two thousand rupees", the words " Four thousand rupees" shall be substituted; and
- (vi) against item (g), for the words "Three hundred fifty rupees", the words "Seven hundred rupees" shall be substituted;
- (14) in entry 57, against item (b), for the words "Forty rupees", the words "Eighty rupees" shall be substituted;
- (15) in entry 58, under the heading, captioned as "Exemptions", against item B, for the words "Sixty rupees", the words "One hundred twenty rupees" shall be substituted; and
- (16) in entry 64,-
- (i) against item A, for the words "Ninety rupees", the words "One hundred eighty rupees" shall be substituted; and
- (ii) against item B, for the words "Sixty rupees", the words "One hundred twenty rupees" shall be substituted.
3. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2019 (Punjab Ordinance No. 1 of 2019), is hereby repealed. Repeal and saving.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

S.K. AGGARWAL,
Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.



Punjab Government Gazette

EXTRAORDINARY

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PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
NOTIFICATION

The 15th January, 2024

No. 2-Leg./2024.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 1st day of January, 2024, is hereby published for general information:-

THE INDIAN STAMP (PUNJAB AMENDMENT) ACT, 2023
(Punjab Act No. 2 of 2024)

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2023. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Indian Stamp Act, 1899, in its application to the State of Punjab, in Schedule 1-A,- Amendment of Schedule 1-A of the Central Act 2 of 1899.

(i) for the existing entry 6, the following entry shall be substituted, namely:--

"6. Agreement relating to Deposit of Title-Deeds, pawn or pledge, mortgage by way of deposit of Title Deed (Equitable Mortgage) and hypothecation, that is to say, any instrument evidencing an agreement relating to-

(1) the deposit of title deeds or instruments constituting or being evidence of the title to any property whatever (other than a marketable security),

0.25% of the loan amount credited or an existing or future debts.

instrument of hypothecation
without delivery of possession,
or

(2) the pawn or pledge of
immovable property, where
such deposit, pawn, or pledge
has been made by way of
security for the repayment of
money advanced or to be
advanced by way of loan or
an existing or future debt-

(a) if such loan or debt is
repayable on demand
or more than three
months from the date of
instrument evidencing
the agreement;

(b) if such loan or debt is
repayable not more than
three months from the
date of such instrument.

(ii) in entry 48, for item (f), the following item shall be substituted,
namely:-

"(f) When given to a person
other than family member,
authorizing the attorney to
sell any immovable property;
and

2% of the amount of
the consideration, or
of Collector rate in
respect of the
property mentioned in
the instrument,
whichever is higher

Note: "'Family Member' includes spouse, child, parent, sibling,
grandparent and grandchild."

MANDEEP PANNU,

Principal Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.